

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 280 of 2020

| | | |
|------------------------|----------|------------------|
| Sandeep Kumar Kalindi | ----- | Appellant |
| | -Versus- | |
| The State of Jharkhand | | Respondent |

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

| | | | |
|-------------------|---|-------------------------------|--|
| For the Appellant | : | M/s. Rohit, Advocate | |
| For the State | : | M/s. Vandana Bharti, Advocate | |

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 3300 of 2020

03/ 09.07.2020. This Interlocutory Application has been filed for condonation of delay of 17 days in filing the appeal.

In view of the statements made in the Interlocutory Application, the delay in filing the appeal, is hereby, condoned.

The aforesaid Interlocutory Application stands allowed.

Cr. Appeal (D.B.) No. 280 of 2020

This appeal will be heard. Admit.

Issue notice.

Call for the scanned copy of the Lower Court Records.

The prayer for bail shall be considered after the receipt of the L.C.R.

(H.C. Mishra, J.)

(Rajesh Kumar, J.)